

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 204 OF 2016 & IA NO. 195 OF 2019

Dated : 29th April, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Aravali Power Company Pvt. Ltd.

... Appellant (s)

Versus

Haryana Power Purchase Centre & Ors.

...Respondent (s)

Counsel for the Appellant(s) : Ms. Poorva Saigal
Ms. Ranjitha Ramachandran

Counsel for the Respondent (s) : Ms. Vasudha Sen
Mr. Vivek Kumar
Ms. Chaitanya Mathur for R-2

Mr. R.B. Sharma
Mr. Mohit Mudgal for R-3

Mr. Sethu Ramalingam for R-5

ORDER

Three weeks' time is granted at the request of learned counsel appearing for the Appellant to file rejoinder to the reply filed by the learned counsel appearing for the Respondent No.3 to the IA No. 195 of 2019 i.e. on or before 21.05.2019 after duly serving copy to the other side.

List the matter for hearing on **07.08.2019.**

(Ravindra Kumar Verma)
Technical Member

mk/bn

(Justice N.K. Patil)
Judicial Member